
(2023) 02 SHI CK 0056
In the High Court Of Himachal Pradesh
Case No : ??Civil Writ Petition No.776 Of 2023

Shanta Devi

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 28-02-2023

Acts Referred:

Citation : (2023) 02 SHI CK 0056

Hon'ble Judges : Sabina, J; Satyen Vaidya, J

Bench : Division Bench

Advocate : Babita, A.K. Gupta, Varun Chandel

Final Decision : Disposed Of

Judgement

Sabina, J

1. The petition has been filed by the petitioner seeking the following relief:-

"i. That the respondents may be ordered to give contractual appointment to the petitioner from the due date i.e. w.e.f. the year 2018, with all benefits incidental thereof and regularization thereafter from the date she completed two years service, with all benefits incidental thereof."

2. The case of the petitioner is that he was appointed as Urdu Teacher on period-wise basis in the year 2010. In the year 2018, the Government of Himachal Pradesh took a decision to convert the period based Punjabi and Urdu Teachers into contractual appointment. The learned counsel for the petitioner states that the case of the petitioner would be squarely covered by the judgment dated 20th October, 2021 of the learned Single Judge of this Court in CWP No. 2045 of 2019 (Smt. Abida Parveen and another Versus State of Himachal Pradesh and others).

3. Learned counsel for the petitioner states that the petitioner would be content if the petitioner is permitted to make a representation to respondent No.2- Director of Higher Education, Himachal Pradesh and if directions are issued to decide the same in a time-bound manner.

4. Without going into the merits or otherwise of the matter, we dispose of the petition by permitting the petitioner to make a representation to respondent No.2. If such a representation is made within two weeks from today, the same shall be decided by respondent No.2 after considering the judgment referred to above within eight weeks from the date of receipt of the representation.

Pending miscellaneous application(s), if any, shall also stand disposed of.